

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/021/889/2014**

HYDERABAD, this the 21<sup>st</sup> day of January, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

1. Sunkaraboina Shiva Kumar, S/o. Sattaiah,  
Aged about 27 years, Occ: Unemployed,  
R/o. H.No.3-24, Battapothula Gudem,  
Post Gandempalli,  
Nalgonda District 508 001.
2. Nagaraju Bommapala, S/o. B. Anjaiah,  
Aged about 22 years, Occ: Unemployed,  
R/o. H.No.1-143, Village Annaram,  
Anumula Mandal, Nalgonda 508 266.
3. Chinthapally Chakrapani, S/o. Ch. Chandraiah,  
Aged about 23 years, Occ: Unemployed,  
R/o. H.No.1-32, Arjalabavi (V),  
Mandal Nalgonda,  
Nalgonda District 508 001.
4. Shaik Muneesaheb,  
S/o. Mahaboob Subhani,  
Aged about 22 years, Occ: Unemployed,  
R/o. H.No.4-132, Mattagudem,  
Veepala Singaram Post,  
Humunayan Mandal,  
Nalgonda District 508 204.

... Applicants

(By advocate: Mr. M.V. Krishna Mohan)

Vs

1. Union of India rep. by  
the Chairman,  
Railway Board,  
Rail Bhavan, New Delhi.
2. The General Manager,  
South Central Railway,  
Rail Nilayam, Secunderabad.
3. The Chief Personnel Officer,  
South Central Railway,  
Rail Nilayam, Secunderabad.
4. The Chairman,  
Railway Recruitment Cell,  
C-Block, 1<sup>st</sup> floor, Rail Nilayam,  
Secunderabad.

... Respondents

(By advocate: Mrs. Vijaya Sagi, SC for Railways)

## **O R D E R (ORAL)**

**Hon'ble Mr. Ashish Kalia, Judl. Member**



The present O.A. is filed by the applicants seeking the following reliefs:

.... to call for records pertaining to selection process of Group D in pursuance of Employment Notification No.RRC/ SCR/ Group D/1/2010 dt. 15.12.2010 and declare the action on the part of the respondents in not appointing the applicants to the post of Group D in the unfilled vacancies as arbitrary, illegal and unjust and consequently direct the respondents to appoint the applicants in unfilled vacancies of Group D in pursuance of notification dated 15.12.2010 and grant them all consequential benefits including the arrears of pay and allowances.ö

2. On notice, respondents filed reply statement, opposing the O.A.
3. However, when the matter was taken up for adjudication today, learned counsel for the applicants fairly admitted that this Tribunal dismissed similar OA/20/394/2014 through order dated 29.11.2019. The operative portion of the said order reads as under:

6. The respondents categorically stated that the posts are meant for physically handicapped candidates. In the notification itself, it is clearly mentioned that 191 posts are earmarked for visually handicapped persons, 161 for hearing handicapped and 157 for orthopedically handicapped. The verification of the records of those candidates takes some time and the fact that does not give any right to the applicant.

7. We do not find any merit in the O.A. and the same is accordingly dismissed. There shall be no order as to costs.ö

4. In view of the above, the O.A. is dismissed in terms of the order of this Tribunal in OA/20/394/2014. No order as to costs.

**(B.V. SUDHAKAR)**  
**ADMN. MEMBER**  
 /pv/

**(ASHISH KALIA)**  
**JUDL. MEMBER**